



1

WP-32317-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 27th OF OCTOBER, 2025

WRIT PETITION No. 32317 of 2025

RAJESHWARI PRASAD TIWARI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri S.P. Mishra - Advocate for the petitioner.

Shri Ritwik Parasar - Government Advocate for the respondent/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The subject petition raising a grievance with regard to the alleged unauthorized construction raised on land belonging to the petitioner and his family members. Consequently public interest litigation would not be maintainable.

Learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to initiate appropriate proceedings in accordance with law raising private grievance.

In view of the above, petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

